

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Special Leave to Appeal (Crl.) No(s). 2011/2017

(Arising out of impugned final judgment and order dated 27-05-2016 in CRA No. 1786/2007 with CRA No. 1948/2007 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

DHEERAJ SRIVASTAVA

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

(IA No. 11759/2024 - GRANT OF BAIL)

Date : 19-02-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s)

Mr. R. Basant, Sr. Adv.

Mr. Sudhir Kulshreshtha, AOR

Mrs. Sushma Singh, Adv.

For Respondent(s)

Mr. Uday Gupta, Sr. Adv.

Mr. Ashok Kumar Singh, Adv.

Mr. Sunil Mund, Adv.

Mrs. Prabhati Nayak, Adv.

Mr. Niranjana Sahu, AOR

Mr. Avinash Srivastava, Adv.

Ms. Shivani Lal, Adv.

Mr. M.K. Tripathi, Adv.

Mr. Jatin Sapra, Adv.

Ms. Shivani Sharma, Adv.

Mr. Sunil Mund, Adv.

Prabhati Nayak, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. Heard learned Senior counsels for the parties and perused the material placed on record.
2. Leave granted.
3. Interlocutory Application seeking grant of bail is dismissed at this stage.

(VISHAL ANAND)

ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)

COURT MASTER (NSH)

